

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 39 OF 2013

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 08.06.2012 passed in I.T.A.No. 755/Hyd/2010 for Assessment year 2006-07 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad preferred against the Order dated 26.02.2010 passed in ITA No. 0136/CIT(A)-GNT/2009-10 on the file of the Commissioner of Income Tax (Appeals) Guntur for Assessment Year 2006-07, preferred against the Assessment Order dated 15.07.2009 passed in PAN/GIR No. S-764/AAFCS7271P on the file of the Deputy Commissioner of Income Tax, Circle – 3(2), Hyderabad.

Between:

Commissioner Of Income Tax-III, HYD., I.T. Towers, A.C. Guards, Hyderabad.

...Appellant

AND

M/S. Sujana Finance And Trading Ltd., HYD., Plot No.5/A, Vengalrao Nagar, Hyderabad.

...Respondent

**Counsel for the Appellant : Mr. J.V. Prasad Senior Standing Counsel for
Income Tax Department**

**Counsel for the Respondent : Mr. G.V. Ambeswar representing
MN Advocates**

The Court delivered the following:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.39 of 2013

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Mr. G.V.Ambeswar, learned counsel representing MN Advocates for the respondent.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.

A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad.
2. The Commissioner of Income Tax (Appeals) Guntur
3. The Deputy Commissioner of Income Tax, Central Circle – 3(2), Hyderabad

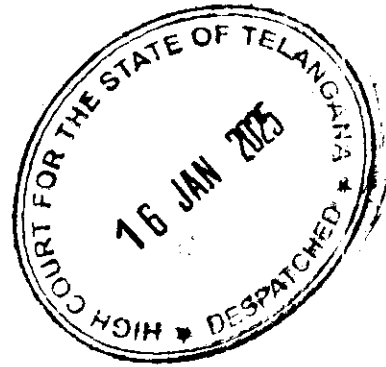
4. One CC to Mr. J.V. Prasad Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to MN Advocates [OPUC]
6. Two CD Copies

DL/gh

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HIGH COURT

DATED:20/12/2024



JUDGMENT

ITTA.No.39 of 2013

APPEAL IS DISMISSED AS WITHDRAWN

(8)

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